

Upgraded Technology in Sugar Industry

*340. DR. T. SUBBARAMI REDDY : Will the Minister of FOOD be pleased to state:

(a) whether the Prime Minister has urged the sugar industry to upgrade technologies and work for the improvement in production of sugarcane so that the projected demand of sugar for the Ninth Plan could be met;

(b) if so, the details of Upgraded technology so far introduced in the sugar industry;

(c) whether foreign technology has also been introduced in this sector;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps being considered to introduce the latest technology in the sugar sector ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :
(a) Yes, Sir.

The Prime Minister has on several occasions urged the sugar industry to improve the quality and productivity of sugarcane so that the projected demand for the 9th Five Year Plan can be met. He has also emphasised the importance of initiating appropriate modernisation measures in order to upgrade the current technologies being used in the sugar industry.

(b) to (f) A Mission Mode Project of sugar technologies has been set up under the Department of Science and Technology to focus on the various requirements to technology upgradation in the sugar industry and to facilitate induction of technologies. A number of technologies are under trial in different sugar factories for example low pressure extraction system for juice extraction, cane separation system, vacuum filtrate treatment system, etc. In addition, a number of entrepreneurs in the country have entered into collaboration with various foreign companies for introducing the latest technologies in the Indian Sugar Industry. In a few cases new technologies have directly been obtained from the foreign companies through purchase of equipments and know-how.

Government also provides loans at concessional terms for assisting modernisation and upgradation of sugar mills, from Sugar Development Fund.

Barbed Wire Fencing around a Religious Place

3566. SHRI MANGAL RAM PREMI :
SHRI HANPAL SINGH SATHI :
SHRI MAHAVIR LAL BISHVAKARMA :
DR. LAXMINARAYAN PANDEY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the reports that the erection of barbed wire fencing

around a religious place located on the Upper Ridge Road of Delhi has created grave risks of lives for the visitors in the case of calamity;

(b) if so, whether the Government have made proper security arrangements and provided other civic facilities to the people visiting the place;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) A piece of land measuring 196 feet × 198 feet has been allotted to Shri Asharam Babu Ashram in the Central Ridge opposite Rabindra Rangshala. The area around the Ashram has been fenced in pursuance of the order of the Supreme Court of India to protect the Ridge. A passage of 6 feet has been provided from the Ridge Road to the Ashram. Necessary arrangements exist for the security of the devotees.

[Translation]

Pension to Handicapped Persons and Widows

3567. SHRI BACHU SINGH RAWAT 'BACHDA' : Will the Minister of WELFARE be pleased to state:

(a) whether the Government are aware that pension has not been given to the newly registered widows, helpless and handicapped persons in the hilly Uttaranchal area of Uttar Pradesh during the last three years;

(b) whether the Government propose to take any action to ensure disbursement of pension to them; and

(c) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) The required information has been called for from the Government of Uttar Pradesh and the concerned Ministries/Departments.

[English]

Cases Handled by CBI

3568. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Unstarred Question No. 565 dated November 26, 1996 regarding "cases handled by CBI" and state :

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) the cases in which the charge-sheet is still to be filed, case-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The requisite information has since been collected. The Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training) have also sent a statement in fulfilment of the assurance given in reply to the Lok Sabha Unstarred Question No. 565 for 26.11.1996 vide their O.M. No. 361/1/97-AVD. III, dated 4th March, 1997 (shown as Statement).

Statement

No. 361/1/97-AVD. III
Government of India

Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel and Training)

New Delhi, 4th March, 1997.

Subject: Assurance given in Lok Sabha Unstarred Question No. 565 dated 26.11.96 by Shri Sriballav Panigrahi, regarding cases handled by CBI.

The undersigned is directed to invite the attention of Ministry of Parliamentary Affairs on subject noted above and to enclose 15 copies each of English and Hindi version shown as annexures I & II of the reply to Parts (a), (b) & (c) of the Question referred to above towards fulfillment of Assurance arising thereof.

(2) It is also requested that approval of the Committee on Govt. Assurances may also kindly be obtained for extension of the period beyond 26.2.97 upto 4.3.1997 for fulfillment of the Assurance.

This issue with the approval of MOS(PP).

Sd/-
(Jaswant Singh)
Under Secretary (V.II)

To

M/o of Parliamentary Affairs,
80, Parliament House,
New Delhi.

Copy to Parliament Section DOP&T for information

Annexure-I

IIIrd Session, 1996 of Eleventh Lok Sabha
Ministry of Personnel, P.G. and Pensions (Department of Personnel and Training)

Date of fulfillment 4.3.97

Question No. date and name of MP	Subject	Promise made	How fulfilled	Remarks
1	2	3	4	5
Lok Sabha Unstarred Question No. 565 dated 26.11.1996 by Shri Sriballav Panigrahi	Cases handled by CBI Asking for : (a) the details of the cases CBI handled during the last two years, crime-wise. (b) the number and details out of these cases where charge-sheets are yet to be filed; and (c) the reasons for delay in filing the charge-sheets, case-wise?	(a), (b) & (c) The information is being collected and will be laid on the Table of the House.	(a) According to the information furnished by the CBI during the period of last two years i.e. 1994, 1995 and upto 30.9.1996, a total of 5287 cases have been handled and investigated as per the enclosed Statement indicating crime-wise details (Annexure 'II'). (b) Out of the above 5287 cases a total of 3509 cases have been disposed of by either filing charge-sheets in the court of Law, recommending departmental action or by closing. A balance of 1778 cases were still pending investigation as on 30.9.96. (c) The delay in completion of investigation is the prime cause of delayed charge-sheets. Investigations got delayed due to complicated nature of cases, reference made to experts, letters Rogatory sent abroad to various countries who have different legal systems and investigations being spread over to several States. In some cases delay also occurs due to stay granted by the courts.	The information relating to the investigation was awaited from CBI.

Annexure-II

Name of Offences	Cases pending under investigation as on 1.1.94	Number of cases registered		
		1994	1995	1996 (30.9.96)
Trap Cases	39	245	275	161
Disproportionate Assets	107	49	43	67
Criminal misappropriation	194	229	150	166
Illegal Pecuniary Advantage	383	309	266	298
Departmental misconduct	92	208	326	282
ACD other cases	10	3	5	12
Murder	32	19	13	15
Suspicious/Dowry deaths	7	4	5	5
TADA Cases	6	2	—	—
Cheating	193	169	141	87
Passport cases	10	6	4	1
Import & Export cases	54	16	8	8
Narcotic Drugs & Psychotropic Substance Act cases	6	7	9	5
Kidnapping cases	4	6	9	9
SOD Other cases	94	115	147	72
Bomb Blast cases	7	—	1	1
EOW other cases	—	2	36	33
Total	1238	1389	1438	1222

Operation Flood

3569. SHRI A.C. JOS : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state :

(a) whether "Operation Flood" has been extended to all the districts in Kerala;

(b) if not, the districts yet to be covered under the said scheme; and

(c) the assistance, if any, given to the Kerala Government for the scheme during 1995-96 and 1996-97?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANS PRASAD SINGH) : (a) and (b) In Kerala, the Operation Flood Programme has been implemented in the districts of Trivandrum, Quilon, Alleppy, Pathanamthitta, Kottayam, Ernakulam, Idukki and Trichur. In addition, a Centrally sponsored programme of dairy development is being implemented with Swiss aid in the districts of Kannur, Kozhikode, Malappuram, Palghat, Wynad and Kasarkod.

(c) The details of the funds released to Kerala under